

ITEM NO.103

Court 3 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1401/2012

SUBED ALI

Appellant(s)

VERSUS

THE STATE OF ASSAM

Respondent(s)

(I.A NO. 70819/2020 GRANT OF BAIL TO BE LISTED)

Date : 24-09-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Appellant(s) Mr. Gaurav Agrawal, Adv.
Ms. Charu Ambwani, Adv.
Mr. Tayenjam Momo Singh, AOR

For Respondent(s) Mr. Debojit Borkakati, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Gaurav Agrawal, learned counsel for the appellant
and Mr. Debojit Borkakati, learned counsel for the respondent-State
of Assam.

Hearing concluded.

Judgment reserved.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER

Book cited:
(2019) 5 SCC 127